

**GOVERNMENT OF INDIA  
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION  
LOK SABHA**

UNSTARRED QUESTION NO:1823  
ANSWERED ON:30.07.2015  
Rehabilitation of Families displaced due to Dams  
Reddy Shri Ch. Malla;Sundaram Shri P.R.

**Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:**

- (a) whether the Government has undertaken an assessment of the number of people displaced by multi-purpose projects/large, medium and small dams across the country till date and their rehabilitation and if so, the State-wise details thereof;
- (b) the steps taken by the Government to rehabilitate people whose land was taken for construction of such projects/dams and are yet to be rehabilitated including compensation provided;
- (c) whether there is any proposal to make the displaced people partners in progress and to give a share in the benefits comparable to the project-benefit families;
- (d) if so, the details thereof and the views/suggestions received from each State in this regard along with the action taken so far; and
- (e) the steps taken by the Government to ensure proper rehabilitation of the people who are/were displaced for construction of these projects/dams?

**Answer**

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (PROF. SANWAR LAL JAT)

- (a) As per the information available with Central Water Commission (CWC), State-wise and Project-wise list of number of displaced persons in respect of Major & Medium projects is attached at Annexure.
- (b) to (e) Water being a State subject, water resources projects are planned and implemented by the respective State Governments, who formulate and implement project-wise Rehabilitation and Resettlement Plans. To facilitate this process, Union Government has issued National Rehabilitation and Resettlement Policy, 2007 (NRRP-2007) and "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" for smooth implementation of Rehabilitation and Resettlement Action Plan in respect of Project Affected Families. However, compensation for project affected people is decided by the project authorities as per the existing Rehabilitation and Resettlement Policy of Centre/State whichever is more beneficial.

\*\*\*\*\*